

[श्री जगपाल सिंह]

तो वे पायदानों पर खड़े होकर या छतों पर बैठकर आते हैं। कुछ तो डिब्बों के बीच के स्थान पर बैठे देखे जा सकते हैं। विगत वर्षों का अनुभव बताता है कि हर वर्ष काफी संख्या में ये मजदूर छतों से गिर कर व पायदानों से गिरकर मर जाते हैं। लेकिन आज तक सरकार ने इनके लिए विशेष रेल सेवा प्रदान करने पर विचार नहीं किया है। साथ ही जब ये मजदूर भारी संख्या में पंजाब के विभिन्न स्टेशनों पर जाकर के उतरते हैं तो रेलवे कर्मचारी भी इनको तरह-तरह के हथकड़े अपनाकर परेशान करते हैं। इतना ही नहीं बड़े जमींदारों व किसानों के एजेंट इनको झूठी शर्तों से बहका कर ले जाते हैं और इनके साथ सरकार के सभी कानूनों को ताक पर रख कर अन्याय किया जाता है। यहां तक कि इनको निम्नतम मजदूरी अधिनियम के अनुसार वेतन/मजदूरी भी नहीं दी जाती है।

अतः मैं सरकार का इस अविलम्बनीय महत्व के विषय पर ध्यान दिलाता हूँ और आप्रह करता हूँ कि इस सम्बन्ध में रेल मंत्रालय से आवश्यक सुविधा प्रदान कराये और श्रम मंत्रालय भी इनकी समस्याओं पर विचार करके कानून के अनुसार सेवा-शर्तें तय कराने का कष्ट करें।

(ix) CANCELLATION OF DELHI AS EXAMINATION CENTRE FOR INTERMEDIATE EXAMINATION BY BOARD OF SECONDARY EDUCATION, BHOPAL, M.P.

SHRI MADHAVRAO SCINDIA (Guna): Mr. Chairman, Sir, The Board of Secondary Education, Madhya Pradesh, Bhopal announced its decision to set up Delhi as an Examination Centre for the Intermediate Correspondence Course students in its advertisement in Madhya Pradesh Chronicle dated 29-8-80 and also in several other newspapers. This was done by the Board so that the students would not have to incur all the ex-

penditure involved in going from Delhi to Madhya Pradesh and for their stay there during the duration of the examinations. Relying on this assurance of the Board, approximately 5,500 students got themselves enrolled, opting Delhi as Examination centre.

Now the students have received their roll numbers from the Board according to which Delhi has been deleted as an Examination centre and the students instead have been allotted different centres in Madhya Pradesh itself. This is a clear violation of a commitment made by the Board and all these 5,500 examinees (which also includes a sizeable number of girl students) will be put to great inconvenience and will have to bear large expenditure in travelling from Delhi to the places of the Examination centres and in making arrangements for their stay and food during the period of the examination. As the examination commences from 1st May, 1981, it needs special attention of the Ministry of Education, so that the interests of the students from Delhi are safeguarded.

(x) DEMAND FOR SHIFTING THE HEAD-QUARTERS OF ASSISTANT ENGINEER (P&T) FROM GORAKHPUR

श्री महावीर प्रसाद (बांसगांव) : समापति महोदय मैं नियम 377 के अधीन निम्नलिखित वक्तव्य देना चाहता हूँ—गोरखपुर जनपद से डाक एवं तार से सम्बन्धित सहायक अभियंता, सिविल विंग के मुख्यालय को दूसरी जगह ले जाने के सम्बन्ध में मैं आप के माध्यम से केन्द्रीय सरकार के संचार मंत्रों का ध्यान आकर्षित करना चाहता हूँ। गोरखपुर जनपद पूर्वांचल का एक महत्वपूर्ण स्थान है जो संचार के मामले में काफी पिछड़ा हुआ है। कई वर्षों से यहां पर उक्त समस्या हेतु मुख्यालय तथा अन्य कर्मचारियों के रहने के लिए निवास स्थान बनाने के लिए काफी भूमि खरीद ली गई है। चूंकि उक्त क्षेत्र में दो वर्षों से काम चल रहा है और अभी काफी काम

बांकी हैं जिन्हें पूरा करना है। यदि इस मुख्यालय को गोरखपुर से हटाकर मुल्तानपुर में ले जाने की बात है तो गोरखपुर तथा उस के आस-पास के जिले जो पहले से ही पिछड़े हुए क्षेत्र हैं और अधिक पिछड़ जायेंगे। यदि मुल्तानपुर में उक्त कार्य को आगे बढ़ाने की बात है तो उस स्थान पर दूसरा मुख्यालय बनाया जाये।

अतः आप के माध्यम से पुनः केन्द्रीय सरकार से सादर अनुरोध है कि सहायक अभियन्ता, सिविल विंग, डाक एवं तार मुख्यालय को गोरखपुर से न हटाने के लिए अविलम्ब आदेश प्रदान करें।

15.43 hrs.

FINANCE BILL, 1981—contd.

MR. CHAIRMAN: We go to item No. 7. Now the House will take up further consideration of the following motion moved by Shri R. Venkataraman on the 22nd April, 1981, namely:—

“That the Bill to give effect to the financial proposals of the Central Government for the financial year 1981-82, be taken into consideration.”

The Motion on the Finance Bill has already been moved by the hon. Minister. Now, 15 hours have been allotted for all the three stages of the Finance Bill, 1981. If the House agrees, we may have 11 hours for General Discussion, 3 hours for the Clause-by-clause consideration and 1 hour for the Third Reading.

SHRI JYOTIRMOY BOSU (Diamond Harbour): The House should have sufficient time for this discussion. Finance Bill is an important item.

(Interruptions)

MR. CHAIRMAN: It is for the House to decide.

(Interruptions)

MR. CHAIRMAN: I take it, it is the pleasure of the House...

SHRI G. M. BANATWALLA (Pon-nani): What is being discussed?

MR. CHAIRMAN: I think we may have for the first and second reading 14 hours. That is, 11 plus 3, 14 hours.

SHRI JYOTIRMOY BOSU: This is one of the most important exercises of the year. Therefore, we shall have to do it properly.

MR. CHAIRMAN: And therefore, the Chair requests you to just make your points of view.

SHRI JYOTIRMOY BOSU: You depart from the usual procedure, the sermon which comes from the Chair! You take as much time as you want to elaborate your point, Sir.

MR. CHAIRMAN: Mr. Bosu, the time has already been fixed.

SHRI JYOTIRMOY BOSU: Sir, let the handsome member catch your eye!

SHRI G. M. BANATWALLA: Sir, I seek only a clarification. You said that 14 hours were for the first two stages. That means that some time should be left for consideration of the amendments. Otherwise if all the time, that is, 14 hours, is taken for the discussion, how can that be allowed?

MR. CHAIRMAN: Three hours are there for the Clause by Clause consideration.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, you may give 4 hours for amendments and reduce the allotted time for the general discussion by one hour.

SHRI JYOTIRMOY BOSU: I may point out that this was decided by the Business Advisory Committee and this was placed before the House in a motion form and was accepted. Therefore to undo it is very difficult.